

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 126
(IB)-274(PB)/2019

IN THE MATTER OF:

Central Bank of India

.... Applicant/petitioner

v.

M/s. R.S Ingot and Billet Pvt. Ltd.

.... Respondent

Under Section 7 of IBC

Order delivered on 02.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant:

Mr. Shantanu Chaturvedi, Proxy counsel
Mr. Ashutosh Gupta, Mr. Gaurav
Rana, Mr. Abhishek Agarwal, Advs.

For the Respondent(s):-

ORDER

Reply has been filed after a month in the registry today and a copy thereof has already been furnished to the counsel for the petitioner, despite the time granted on 28.02.2019, to file the reply within two weeks. Reply is taken on record subject to payment of Rs. 10,000/- as costs.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the counsel opposite.

List for arguments on 24.04.2019.

— Sd/ —
(M.M.KUMAR)
PRESIDENT

— Sd/ —
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)